

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 339 OF 2017 &
IA No. 1062 OF 2017**

Dated: 13th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Uttarakhand Power Corporation Ltd. ...Appellant(s)

Vs.

**Uttarakhand Electricity Regulatory Commission & Anr.
.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora for R-1

ORDER

IA NO. 1062 OF 2017
(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

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Learned counsel for the appellant seeks some time to get instructions in the matter.

List the matter on **28.03.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk